

#### Annex IV

Form of an undertaking to be obtained by banks from the clients who are extended credit for doing any business relating to diamonds

"I hereby undertake not to knowingly do any business in the conflict diamonds as have been banned vide UN Security Councils Resolution Nos.1173, 1176 and 1343(2001) or the conflict diamonds which come from any area in Africa including Liberia controlled by forces rebelling against the legitimate and internationally recognised government of the relevant country and further undertake not to do direct or indirect import of all rough diamonds from Sierra Leone and/or Liberia whether or not such diamonds originated in Liberia in terms of UN Security Council Resolution No. 1306 (2000) which prohibits the direct or indirect import of all rough diamonds from Sierra Leone and 1343(2001) which prevents such import from Liberia.

I am also giving my consent to the withdrawal of all my credit entitlements it at any time, I am found guilty of knowingly having conducted business in such diamonds."